

ITEM NO.14+54

COURT NO.8

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22727-22730/2019

(Arising out of impugned final judgment and order dated 03-07-2019 in WP No. 21323/2015 03-07-2019 in WP No. 7975/2018 03-07-2019 in WP No. 5893/2018 03-07-2019 in WP No. 12535/2018 passed by the High Court Of Judicature At Madras)

THE STATE OF TAMIL NADU & ANR.ETC ETC.

Petitioner(s)

VERSUS

R CHOKKAPPAN ETC. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.145416/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.145415/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C)NO.23189/2019

(FOR ADMISSION and I.R. and IA No.147264/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.147265/2019-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

WITH

SLP(C) No. 22749-22786/2019 (XII)

(FOR ADMISSION and I.R. and IA No.145512/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.145510/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 27-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. K.K. Venugopal, Attorney General,
Mr. Vijay Narayan, Sr. Adv./Adv.General
Mr. Balaji Srinivasan, AAG
Mr. M. Yogesh Kanna, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jayanth Muthraj, Sr. Adv.
Mr. Senthil Jagadeesan, AOR
Mr. K.R. Ashwin Kumar, Adv.
Ms. Sonakshi Malhan, Adv.
Ms. Suriti Chowdhary, Adv.
Ms. Mrinal Kanwar, Adv.
Mr. Thangathurai, Adv.

For Respondent(s) Mr. P. Wilson, Sr. Adv.
Mr. D. Kumanan, AOR
Mr. Richard Wilson, Adv.

Mr. Suhrith Parthasarathy, Adv.
Mr. Shankar Narayanan, Adv.
Ms. Rashmi Nandakumar, AOR
Ms. Ayushma Awasthi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Shri K.K. Venugopal, learned Attorney General for India and learned counsel for the parties.

These matter(s) require deeper consideration for which we issue notice to the respondents and post the same for final disposal in view of the urgency pointed out by the learned Attorney General. To be listed on a non-miscellaneous day in the third week of November, 2019.

Mr. Kumanan and Ms. Rashmi Nandakumar, counsel appearing on caveat, waives notice for the respective respondent(s).

In the meantime, we stay the operation of the first part of paragraph 158.8 of the impugned common order dated 03.07.2019, which reads as under:

"Consequently, all the acquisitions made under the three impugned enactments made on or

after 27.09.2013, are held to be illegal and quashed."

We further order that the High Court shall not proceed with the hearing of any writ petition pending before it or to be filed hereafter concerning the subject matter considered vide impugned judgment, until further orders to be passed by this Court.

It is pointed out to us that interim protection was granted to the writ petitioner(s) before the High Court such as the order dated 8.09.2014 passed in Writ Petition No.24182/2014 in the following terms: *"Proceedings can go on, but no final order will be passed and status quo as to possession of the land will be maintained."* The same shall continue to operate until further orders to be passed by this Court.

This arrangement shall apply in respect of all the writ petitions filed before the High Court concerning the subject matter considered by the impugned order.

(NEETU KHAJURIA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER